

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:276

ANSWERED ON:07.08.2015

Cartelisation

Parthipan Shri R.;Sampath Shri Anirudhan

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the cases of cartelisation/unethical business practices by public and private sector companies have come to the notice of the Government/Competition Commission of India and if so, the details thereof indicating the number of such cases reported during each of the last three years and the current year, sector-wise including Pharmaceutical and Petroleum sector;
- (b) whether the Government/CCI has conducted any enquiry in this regard and if so, the details and the findings thereof;
- (c) the details of the penalty imposed by CCI on such companies during the said period, company-wise;
- (d) whether the penalty imposed by CCI on these companies have been honoured within the prescribed time limit, if so, the details thereof and if not, the reasons therefor, company-wise; and
- (e) the corrective steps taken/being taken by the Government/CCI to recover the penalty and to contain cartelisation by companies in future?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

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- (a) to (e) A statement is laid on the Table of the House.
